

# LOK SABHA

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## BULLETIN - PART II

(General Information relating to Parliamentary and other matters)

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Nos. 5168 - 5169

Monday, April 06, 2026/Chaitra 16, 1948(Saka)

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No. 5168

Legislative Branch - I

Progress of Bills During the Week Ended on Thursday, the 2nd April, 2026\*

Sl. No.	Title of the Bill	Member-in-charge	Remarks
1.	The Appropriation (No.2) Bill, 2026.	Smt. Nirmala Sitharaman	On 30.3.2026, Secretary General reported a message from Rajya Sabha intimating that Rajya Sabha had no recommendations to make to Lok Sabha in the Bill, <i>as passed by Lok Sabha.</i>
2.	The Finance Bill, 2026	Smt. Nirmala Sitharaman	On 30.3.2026, Secretary General reported a message from Rajya Sabha intimating that Rajya Sabha had no recommendations to make to Lok Sabha in the Bill, <i>as passed by Lok Sabha.</i>

Sl. No.	Title of the Bill	Member-in-charge	Remarks
3.	The Insolvency and Bankruptcy Code (Amendment) Bill, 2025 <i>as reported by Select Committee.</i>	Smt. Nirmala Sitharaman	Passed on 30.3.2026. On 2.4.2026, Secretary General reported a message from Rajya Sabha intimating that Rajya Sabha had agreed without any amendment to the Bill, <i>as passed by Lok Sabha.</i>
4.	The Andhra Pradesh Reorganisation (Amendment) Bill, 2026.	Shri Amit Shah	Introduced and passed on 1.4.2026. On 2.4.2026, Secretary General reported a message from Rajya Sabha intimating that Rajya Sabha had agreed without any amendment to the Bill, <i>as passed by Lok Sabha.</i>
5.	The Jan Vishwas (Amendment of Provisions) Bill, 2026.	Shri Piyush Goyal	Passed on 1.4.2026.
6.	The Central Armed Police Forces (General Administration) Bill, 2026, <i>as passed by Rajya Sabha.</i>	Shri Amit Shah	Bill, <i>as passed by Rajya Sabha</i> was laid on the Table of Lok Sabha on 1.4.2026. Bill passed by Lok Sabha on 2.4.2026.

**\*Lok Sabha adjourned on 2<sup>nd</sup> April, 2026 till 11AM on Monday, the 16<sup>th</sup> April, 2026.**

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**Decision of the Speaker, Lok Sabha on the notice of Motion under article 324(5) of the Constitution of India read with other relevant constitutional and statutory provisions, praying for the removal of Shri Gyanesh Kumar, Chief Election Commissioner**

Members are informed that a notice of Motion dated the 12<sup>th</sup> March, 2026 signed by 130 Members of Lok Sabha under **Article 324(5) of the Constitution of India, read with Article 124(4) thereof, Section 11(2) of the Chief Election Commissioner and Other Election Commissioners (Appointment, Conditions of Service and Term of Office) Act, 2023 and the Judges (Inquiry) Act, 1968**, seeking the removal of Shri Gyanesh Kumar, Chief Election Commissioner, was submitted to Hon'ble Speaker, Lok Sabha.

2. After due consideration of the notice of Motion and a careful and objective assessment of all relevant aspects and issues involved therein, the Hon'ble Speaker, Lok Sabha, in exercise of the powers vested to him under section 3 of the Judges (Inquiry) Act, 1968, has refused to admit the said notice of Motion.

**UTPAL KUMAR SINGH**  
**Secretary General**